

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR MR. PAWAN DEV KOTWAL

Petition(s) for Special Leave to Appeal (C) No(s). 23728/2015

GREATER NOIDA INDUSTRIAL DEVELOPMENT AUTHORITY

Petitioner(s)

VERSUS

COMMISSIONER OF CUSTOMS, CENTRAL EXCISE AND SERVICE TAX, NOIDA
Respondent(s)
(with appln. (s) for placing addl. facts and documents on record
and interim relief and office report)

WITH

SLP(C) No. 2502/2016

(With appln.(s) for exemption from filing c/c of the impugned
judgment and Interim Relief)

Date : 08/03/2016 This petition was called on for hearing today.

For Petitioner(s) Ms. Samten Doma, Adv.
Ms. Pragya Baghel, Adv.

For Respondent(s)

Mr. Mohd. Hussain, Adv.
Mr. B. Krishna Prasad, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Sole respondent to file counter affidavit in both the matters
within four weeks time.

List again on 04.07.2016.

(PAWAN DEV KOTWAL)
Registrar

Signature Not Verified

Digitally signed by
Rajni Mukhi
Date: 2016.03.10
10:13:07 IST
Reason: